

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cont. Case (C) No. 150 of 2021

Harashankar Mandal Petitioner
-- Versus --
The State of Jharkhand and Others Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :- Mr. Durga C. Mishra, Advocate
For the State :- Ms. Priyanka Bobby, Advocate

4/10.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the parties submit that this matter cannot be settled in the Lok Adalat.

Let the matter be placed before the Regular Bench in usual course.

(Sanjay Kumar Dwivedi, J)

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